

specified period and if not, the reasons thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) At present 18 stenographers are posted to work with Executive Magistrates in Delhi and 38 stenographers are posted to work with Metropolitan Magistrates.

(b) Of the 18 stenographers posted with the Executive Magistrates, 5 stenographers have remained in the same post for more than three years and the remaining 13 have not completed three years in the same post. As regards stenographers posted with the Metropolitan Magistrates the Delhi High Court have intimated that there was no such instance.

(c) According to the Delhi Administration and Delhi High Court, no such instance has come to notice.

(d) Subject to administrative requirements, the Delhi Administration have formulated a policy for the transfer of its employees, according to which an employee should normally not continue in the same Department for a long period.

Status and emoluments of Magistrates in large cities

4133. SHRI A. ASOKARAJ:

SHRI JANARDHANA
POOJARY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have been urged for better status and emoluments for Magistrates in large cities like Delhi; and

(b) if so, Government's reaction thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) The

Delhi Judicial Service Association had submitted a Memorandum dated 12th October, 1977 to the Delhi High Court demanding *inter-alia* higher scales of pay for Judicial Officers, certain other allowances and classification of the posts in Delhi Judicial Service as Class I posts.

(b) After examining the Memorandum, the Delhi Administration have sent a proposal to Government recently regarding revision of the scale of pay of the Judicial Officers of Delhi. The Government of India are yet to take a view in the matter. No proposal has, however, been received by the Government of India from the Delhi Administration regarding the other demands made in that Memorandum.

Report of Rajinder Sachar Panel

4134. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Rajinder Sachar Panel had recommended to protect the consumers against unfair trade practices in its Report submitted to Government; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir. The Member's attention is invited to para 21.32 to 21.45 in Chapter XXI of the report of the High Powered Expert Committee, copies of which were laid on the Table of the House on 30th August, 1978.

(b) The recommendations of the aforesaid Committee, including those for protecting the consumers against unfair trade practices are now under consideration of Government and appropriate measures, including legislative amendments, as may be necessary, will be taken in due course.